

कर बिना वही डाइटन जारी रहना चाहिए और यह समाज नहीं था सकता।

श्री० राज बनीहर लोहिया : अध्यक्ष महोदय, यह व्यवस्था का समाज है। प्राय 369 नियम देखिए। 369 नियम में जो कुछ कागज सभा पटल पर रखे जाते हैं उन के बारे में प्रक्रिया बताया गई है और उन के अनुसार सभी और सदस्य में कोई भ्रंतर नहीं रह जाता। जिस तरह से भ्रंतियों के कागजों को प्राय दिन की सूची में बोधित करते हैं उसी तरह में जिन कागजों को, सदस्यों के कागजों को प्राय स्वीकार कर लेते हैं उन्हें भी दिन की सूची में बोधित किया करें। यह है प्रश्न। उस में फर्क नहीं करना चाहिए।

(व्यवधान) अध्यक्ष महोदय, मेरी बात पूरी होने दीजिए। यह बोधना की जरूरत क्यों होती है? क्योंकि वह छपते तो हैं नहीं। पुस्तकालय में उन को रख दिया जाता है। किसी को कुछ पता लग नहीं पाता है। अगर कार्य सूची में वह दर्ज कर दिए जाय तो लोगो को पता चल जायेगा कि कौन से कागज रखे गए और 369 बिल्कुल छाक है कि कोई भी कागज या दस्तावेज जो सदन के पटल पर रखा जायेगा वह जो कोई सदस्य रखना चाहे उस के हस्ताक्षर बर्बर ले कर के होगा और ऐसे जितने कागज और दस्तावेज सभा पटल पर रखे जायेंगे वे जनता की सम्पत्ति होंगे, जन कागज होंगे। सब जन कागज बन हो सकते हैं जब तक बोधना नहीं है तो तब तक वह जन कागज हो ही नहीं सकते। इसलिए उन की बोधना जरूर होनी चाहिए। मैं नहीं कहता कि रखते ही बोधना कर दीजिए। प्राय इम्तहान कीजिए। अगर प्राय उचित समझें कि उन को सदन की सम्पत्ति और जनता की सम्पत्ति समझा जाय तो प्राय बोधित कर दीजिए।

श्री. Speaker: Has he finished? He may please restate his point.

श्री. Sanga (Shrikakulam): The Law Minister gets up in season and out of

season to come to the rescue of the Government, to say that what is being suggested is out of the four corners of the rule

श्री. Speaker: Please allow me to reply.

This point has just been raised without any notice, without anything. Should they not at least give time to the Speaker? They do not give any notice, but simply get up and say that as the Ministers are permitted to lay papers on the Table of the House, they should also be permitted to lay papers on the Table. This has not been the practice till now. A new practice is to be evolved now. Therefore, should they not give time to the Speaker to think about it, whether it is proper or not? We cannot simply make a new rule all of a sudden. Let me think about it.

The Minister of Law (Shri Govinda Menon) rose—

श्री. Speaker: No, no I will call him, if I have any doubt

SALAR JUNG MUSEUM (AMENDMENT) RULES, 1967

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): I beg to lay on the Table a copy of the Salar Jung Museum (Amendment) Rules, 1967, published in Notification No. G.S.R. 927 in Gazette of India dated the 17th June, 1967, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961. [Placed in Library, See No. LT-906/67].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administration 1966 Service (Probation) Second

Amendment Rules, 1967, published in Notification No G.S.R. 944 in Gazette of India dated the 24th June, 1967

- (ii) The Indian Police Service (Probation) Third Amendment Rules, 1967, published in Notification No G.S.R. 945 in Gazette of India dated the 24th June, 1967

[Placed in Library See No LT-907/67]

12 17 hrs

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

SEVENTH REPORT

Shri Khadlikar (Khed) I beg to present the Seventh Report of the Committee on Private Members' Bills and Resolutions

ESTIMATES COMMITTEE

FIFTH REPORT

Shri F Venkatasubbaiah (Nandyal) I beg to present the Fifth Report of the Estimates Committee on the Ministry of Education—(i) Indian Museum, Calcutta and (ii) Victoria Memorial Hall Museum, Calcutta

12 18 hrs.

ELECTION TO COMMITTEE

EMPLOYEES STATE INSURANCE CORPORATION

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to move

"That in pursuance of section 4(1) of the Employees' State Insurance Act, 1948, as amended by the Employees' State Insurance (Amendment) Act, 1966, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of Lok Sabha do proceed to elect, in such manner as

the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation for the remainder of the term of four years commencing from August, 1966, subject to the other provisions of the said Act"

Shri Kanwar Lal Gupta (Delhi Sadar) On a point of order

Mr Speaker. He has moved the motion It has to be put to the vote of the House In the meantime, he rises on a point of order! Point of order at any time he likes? He can raise it later

The question is

"That in pursuance of section 4(1) of the Employees' State Insurance Act, 1948 as amended by the Employees State Insurance (Amendment) Act, 1966, read with rule 2A of the Employees' State Insurance (Central) Rules 1950, the Members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees State Insurance Corporation for the remainder of the term of four years commencing from August, 1966 subject to the other provisions of the said Act"

The motion was adopted

Mr Speaker Mr Nath Pal

12 20 hrs.

MATTER UNDER RULE 377

DISPOSAL OF AJOURNMENT MOTIONS

Mr. Speaker: Now, Shri Nath Pal.

Shri Nath Pal (Rajapur) Mr Speaker, Sir, on the 3rd July

Shri Senavane (Pandharpur) What is it that he is raising?

Mr. Speaker: I have allowed him to raise it. He has written to me something, and I have permitted him to raise it.